

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4278
ANSWERED ON:20.12.2011
COMMERCIAL ACTIVITIES IN GOVERNMENT QUARTERS
Dhotre Shri Sanjay Shamrao;Wankhede Shri Subhash Bapurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether commercial activities like running a beauty parlour, tutorials etc., is permissible in a Central Government accommodation;
- (b) if so, the details thereof;
- (c) if not, whether the Government has received any complaints in regard to commercial activities like beauty parlours, tutorials being run openly in Government colonies;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the remedial steps taken by the Government to stop such commercial activities in Government colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): No, Madam.
- (b): Question does not arise.
- (c): Yes, Madam.
- (d): Information is as per Annexure.
- (e): Allotment is cancelled and eviction proceedings are initiated against such allottees under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.